

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).10440/2023

[Arising out of impugned final judgment and order dated 24-05-2023 in A482 No.2236/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SANJEEV AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.168271/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168273/2023-EXEMPTION FROM FILING O.T.)

Date : 03-02-2025 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Somesh Chandra Jha, AOR

For Respondent(s) : Mr. Shaurya Sahay, AOR
Mr. Aditya Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. It is not clear from the Office Report, whether the respondent No.2 is properly served or not.
2. Let the concerned SHO, who was directed to serve the respondent No.2, file the appropriate report.
3. List after two weeks.
4. Interim order to continue till the next date of hearing.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)